

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the attention of the creditors of **M/s. S V K Shipping Services Private Limited**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s. S V K Shipping Services Private Limited
2.	Date of Incorporation Of Corporate Debtor	10/11/2009
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act 1956, ROC - Vijayawada
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U35110AP2009PTC065760
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	9-7-40/7/2, Lakshminagar, Shivajipalem, Visakhapatnam AP - 530017
6.	Insolvency commencement date in respect of Corporate Debtor	1st September 2020 (Order received on 4/9/2020)
7.	Estimated date of closure of insolvency resolution process	2nd March 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Habibullah Mohammed IBBI/PA-002/IP-N00622/2018-2019/11984
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 407 and 602, Door No. 6-1-1059, Taj Enclave, Khairatabad, Hyderabad 500 004 Mail ID: habibullah.lawyer@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat No. 107, 407 and 602, Door No. 6-1-1059, Taj Enclave, Khairatabad, Hyderabad 500 004 Mail ID: habibullah.lawyer@gmail.com
11.	Last date for submission of claims	18th September 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. S V K Shipping Services Private Limited, on 1st September 2020.

The creditors of **M/s. S V K Shipping Services Private Limited**, are hereby called upon to submit their claims with proof on or before **18th September 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Habibullah Mohammed